nes are necessary in Andhra Pradesh and at Delhi. Moreover, the investigations require verification of facts from other Government Departments also. This is taking some time.

AFFICERS PUNISHED FOR CORRUPTION

*334. SHRI U. K. LAKSHMANA GOWDA: Will the Minister of FINANCE/ वित मंत्री

be pleased to state:

- (a) the number of officers of Income Tax Department and other offices under his Ministry who were arrested and punished for taking brife during the last two years and the amount involved in each case; and
- (b) the steps taken by Government to eradicate this evil?

THE MINISTER OF STATE IN THE MINI: वित मंत्रालय में राज्य मंत्री (SHRI GANESH): (a) In the Income Tax Department, there was no case of any officer who was arrested as well as punished during the last two years. However, there was one case of a Tax Recovery officer ivho was arrested in May, 1971 for alleged acceptance of Rs. 2 lakhs as illegal gratification. This case is sub-judice.

Information regarding other offices is being collected and will be placed on the Table of the House as soon as possible.

(b) Some of the more important measures taken are, strengthening of the Vigilance organisation in the Departments and offices, intensification of vigilance inspections, preparation of agreed lists of officers of doubtful integrity etc. Anti-corruption measures are, however, constantly under review.

MISAPPROPRIATION OF MONEY BY STAFF OF KHAR BRANCH OF UNION BANK OF INLIA, BOMBAY

*535. SHRI SUNDER MANI PATEL: DR. B. N. ANTANI: SHRI K. C. PANDE: Will the Minister of FINANCE/

वित्त मंत्री

be pleased to state:

(a) whether it is a fact that over

Rs. 20 lakhs have recently been misappropriated by the staff of the Khar branch of the Union Bank of India in Bombay.

to Questions

- (b) whether Government have received details in this regard; and
- (c) what action, if any, has been taken by Government against the persons involved in the misappropriation of the bank money?

THE MINISTER OF

वित्त मंत्री FINANCE/

(SHRI Y. B. CHAVAN): (a) Yes Sir, the amount misappropriated is reported to be Rs. 20,30,300.

- (b) Yes Sir.
- (c) On the police complaint by the bank. the Agent and the Head Shroff of the branch involved in the misappropriation had been arrested and remanded in custody and later released on bail. They are now under suspension, pending police investiga-. tion. The team of internal auditors assigned by the bank to screen all operations of the Cash Department at the branch has not yet completed the work. Action against the officers responsible will be considered by the bank in the light of the findings of the auditors.

GOVERNANCE OF UNIVERSITIES

*336. SHRI KRISHAN KANT: SHRI RAJENDRA PRASAD SINHA: SHRI THILAI VILLALAN: SHRI KALYAN ROY: SHRI ARJUN ARORA: DR. SALIG RAM: SHRI R. P. KHAITAN:

Will the Minister of EDUCATION AND SOCIAL WELFAREI

शिक्षा और समाज कल्याण मंत्री be pleased to state:

(a) What is the progress made by Government in the matter of greater participation by students in the University affairs in the light of the recommendations made by the Gajen-dragadkar Commission in this regard;

and

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THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE/

ज्ञिला ग्रीर समाज कल्याण मंत्रालय में राज्य मंत्री P. D. YADAV): (a) Gajendragadkar Committee on Gover-ance of Universities and Colleges has submitted its Report relating to goverance of universities recently. The Report of the Committee, which inter alia contains recommendations on student participation, has been circulated by the University Grants Commission to all the Universities Inviting their views on the recommendations and the implementation thereof.

(b) No. Sir.

DEVELOPMENT OF INLAND WATERWAYS IN KERALA

•337. SHRI BALACHANDRA ME-NON: Will the Minister of PARLIAMENTARY **AFFAIRS** AND SHIPPING TRANSPORT/

संसदीय कार्य तका नौवहन ग्रौर परिवहन मंत्री be pleased to state;

- (a) whether the Kerala Government have submitted any scheme to the Government of India for the development of inland waterways in that State;
 - (b) if so, the details thereof; and
- (c) what action has been taken by the Government of India thereon?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND **SHIPPING** AND TRANSPORT/

संसदीय कार्य तथा नौवहन ग्रीर परिवहन मंत्री (SHRI RAJ BAHADUR): (a) to (c) A statement containing the required information is laid on the Table of the House.

STATEMENT

to Questions

- (a) The Government of Kerala have submitted schemes for development of inland Water Transport to the Bhagavati Committee.
- (b) The details of these schemes are a« under 1-

(Rs. in lakhs)

- (1) Provision of inland water tra-167-00 nsport facilities for industrial complex in the Cochin region including widening and deepending of the Champakara
- (2) Provision of inland water tran-41-50 sport facilities in the Quilon region and improvements to West Coast Canal (Neendakara to Cheriyazheelkal) for transport of mineral sand from the mining areas to the Neendakara port.
- (3) Improvements to the West 140-00 Coast Canal.
- 100 00 (4) Improvements to i nland water transport facilli ties inBeypore (Kozhikode)
- (5) Development of inland water 190.00 transport services

After examining the above schemes, the Bhagavati Committee recommended following schemes for execution during the Fourth Plan period :-

(Rs. in lakhs)

- (1) Provision of inland water 167 00 transport facilities for the In dustrial Complex in the Cochin region including widening and deepening of the Champakara Canal.
- (2) Provision of inland water transport facilities in the Qui-41 • \$0 Ion region and improvement of Chavara-Neendakara water way for transport of mineral sand from the mining areas to the Neendakara port.
- 30-0 (3) Acquisition of passenger and cargo boats
- (c) Phase I, costing Rs. 112-50 lakhs, of the first scheme has since been sanctioned. The other two schemes are still under con sideration of the Government of India in consultation with he State Government.